

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of February, 2022 (21.2.2022 to 25.2.2022)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
22.2.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	145/MP/2021	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27/11/2013 and addendums dated 11/1/2018 and 28/6/2018 <i>(On admission)</i>
	2.	261/MP/2021	JPL	Petition under Section 79(1)(B) for approval of the Supplementary Agreements (Amendments) of PPAs on account of Rationalization of Coal <i>(On admission)</i>
	3.	175/MP/2021	GIPL	Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 read with Clause 6.4.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking approval for scheduling of power for Chuzachen Hydro Electric Power Plant from Eastern Regional Load Dispatch Centre <i>(On admission)</i> .
	4.	181/MP/2021	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with the relevant Regulations seeking issuance of appropriate directions to the Respondent to declare that the Letter of Credit opened by the Respondent is in contravention of the provisions of the PTC-PPA and Procurer-PPA and to direct the Respondent to pay compensation towards such breach of the PPA and also to impose penalty under Regulation 14C for violation of Regulation 7(h) of the CERC (Procedure, Terms and Conditions for grant of Trading Licence and Other Related Matters) Regulations, 2009; and to direct the Respondent to refund the excess trading margin and excess rebate charged by the Respondent for the period w.e.f. 31.1.2020 till opening of Payment Security Mechanism (PSM) as per the Procurer-PPA, PTC-PPA and the provisions of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 issued by this Commission along with Late Payment Surcharge; and to direct that the Respondent shall not be eligible to charge trading margin exceeding 2 paise/ kWh till such time the Respondent opens PSM in conformity with the PTC-PPA, Procurer-PPA <i>(On admission)</i> .
	5.	285/MP/2021	PXIL	Petition under Regulation 12 (5) Of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval for changes in the Rules, Bye Laws, Business Rules, Energy Saving Certificates (ESCERT) Business Rules and Renewable Energy Certificate (REC) Business Rules of the Power Exchange to bring them in alignment with the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and Petition under Regulations 54, 55 And 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period in order to achieve the compliances set out under various regulations of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 <i>(on admission)</i> .
	6.	46/MP/2022	IEX	Petition for approval of the revised Bye-Laws, Rules & Business Rules of Indian Energy Exchange in compliance with the provisions of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 <i>(On admission)</i> .
	7.	130/MP/2021	WRLDC	Petition under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for WRLDC for control period 2014-19 <i>(On admission)</i> .

	8.	31/AT/2022	KTL	Petition under Section 63 of Electricity Act, 2003 for adoption of transmission charges with respect to inter-state transmission system to be established and operated by Kallam Transmission Limited.
	9.	30/TL/2022	KTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the provisions of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of inter- State transmission license to Kallam Transmission Limited
	10.	463/MP/2014 alongwith I.A.No.40/201 9	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA(Interlocutory application for bringing on record additional documents) .
	11.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	12.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	13.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps KWH for the balance period of the PPA.
	14.	76/MP/2019	RRVPL	Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the respondent (Punjab State Power Corporation Limited).
	15.	80/MP/2019	CCCPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in Inter- State transmission) Regulations, 2008 seeking not to collect Back-up Power Supply charges from the Petitioner.
	16.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x 195 MW).
	17.	162/MP/2020	ShreeCement	Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 & 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of Sole Arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13.(b) of the Agreement dated 31.10.2014 .
	18.	202/MP/2021	MBPMPL	Petition for execution/implementation of the order dated 3.6.2019 passed under Section 79 of the Electricity Act, 2003 by this Commission in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto.
24.2.2022 Thursday At 10.30 A.M. Misc./Review Petitions	1.	267/MP/2021	NRSS XXXVITL	Petition seeking approval of this Commission under Section 17(3) and 17(4) of the Electricity Act, 2003; read with Article 15.3 of the Transmission Service Agreement dated 13.1.2016, Article 17.3 of the Supplementary TSA dated 3.7.2017 and Regulation 12 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
Coram: Chairperson Member (ISJ) Member (AG) Member (PKS)	2.	27/RP/2021	SJVNL	Petition for review of the order dated 16.9.2021 in Petition No. 30/GT/2020 (<i>On admission</i>).
	3.	1/RP/2022	AP(M)L	Petition seeking review of Order dated 24.10.2021 in Petition No. 156/MP/2014 (<i>On admission</i>).

	4.	25/RP/2021	WKTL	Petition seeking review of order dated 31.8.2021 in Petition No.135/MP/2021.
Coram: Chairperson Member (ISJ) Member(AG)	5.	24/RP/2020	WBSEDCL	Petition seeking review of the Order/ directions dated 30.6.2020 in Petition No. 367/MP/2019.
	6.	367/MP/2019	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed in Petition No. 255/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed by the Commission in Petition No. 255/MP/2017.
	7.	22/RP/2021	SJVNL	Petition for review of the order dated 4.6.2021 in Petition No.29/GT/2020
Coram: Chairperson Member (ISJ) Member (PKS)	8.	28/RP/2021	THDC	Petition for review of the Order dated 23.10.2021 in Petition No. 347/MP/2020 (<i>On admission</i>)
25.2.2022 Friday At 10.30 A.M. Generation Tariff Petitions	1.	294/GT/2020	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	440/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon STPS Stage-I (840MW) for the period from 1.4.2019 to 31.3.2024.
	3.	402/GT/2019	NTPC	Petition for approval of tariff of Khargone Super Thermal Power Station (2x660 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 30.9.2019) to 31.3.2024
	4.	389/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I for the period from the date of takeover i.e. 15.12.2018 to 31.3.2019
	5.	189/GT/2020	NTPC	Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period from 1.4.2019 to 31.3.2024.
	6.	229/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Salal Power Station and for determination of tariff for the period 2019-24 in respect of Salal Power Station.
	7.	157/GT/2020	APCL	Petition for revision of tariff of Indira Gandhi Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	8.	489/GT/2020	APCL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024
	9.	568/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 –19 and for determination of tariff for the period 2019 – 24 in respect of the Mejia Thermal Power Station, Units-7 and 8 (1000 MW).
	10.	366/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Barsingsar Thermal Power Station 2 x 125 MW (BTPS) for the period from 1.4.2014 to 31.3.2019
	11.	386/GT/2020	NLCIL	Petition for fixation of tariff for NLCIL's Barsingsar Thermal Power Station BTPS 250 MW (BTPS) for the period from 1.4.2019 to 31.3.2024

Sd/-
(T.D. Pant)
Joint Chief (Legal
21.2.2022